

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA),
Indiranagar,
Bangalore - 560 038

Dated : ^{22nd} 15th December '86

Application No. 1923 /86(F)

M.P. No 513 /87

Applicant Sri Chidanand Malakappa Bajantri, Residing at Railway Guthouse, Kolhapur Railway Quarters, Kolhapur.

To

Versus

...Applicant

1. Union of India, Secretary to the Ministry of Railways, Samsad Marg, New Delhi.
2. The General Manager, South Central Railway, Secunderabad-500371, Andhra Pradesh.
3. The Divisional Manager, South Central Railways, Hubli, Dharwad District, Karnataka State

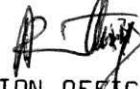
..Respondents

Sri S.V. Shastri and S.G.Hegde, Advocate for Applicant, F-82, 2nd Main Road, Gandhinagar, Bangalore-560009

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH IN
APPLICATION NO. 1923/86(F)

Please find enclosed herewith the copy of the Order/Interim Order passed by this Tribunal in the above said Application on 28.11.1986.
Application & additional sets are enclosed herewith with suitable endorsement.

Encl : as above.


SECTION OFFICER
(JUDICIAL)


PWS

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH : BANGALORE

DATED THIS 28TH NOVEMBER 1986

Present

THE HON'BLE JUSTICE SHRI K.S. PUTTASWAMY : VICE-CHAIRMAN
THE HON'BLE SHRI L.H.A. REGO : MEMBER (AM)

Application No. 1923/86(F)

Shri Chidanand Malakappa Bejantri
Residing at Railway Outhouse,
Kolhapur Railway Quarters,
Kolhapur.

.... Applicant

(Shri S.V. Shastri, Advocate)

1. Union of India,
Secretary to the Ministry of Railways,
Samsad Marg,
New Delhi.

2. The General Manager,
South Central Railway,
Secunderabad-500371,
Andhra Pradesh.

3. The Divisional Manager,
South Central Railways,
Hubli, Dharwad District,
Karnataka State

.... Respondents

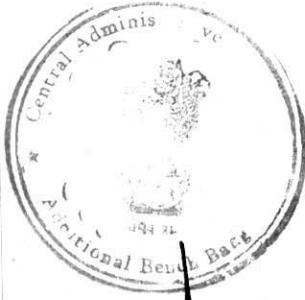
This application has come up for admission before
this Tribunal today, the Hon'ble Justice Shri K.S. Puttaswamy,
Vice-Chairman, made the following:

ORDER

In this application made under Section 19 of the
Administrative Tribunals Act, 1985 (Act), the applicant has
challenged order No.H/P 171/SCT/EV/82 dated 15.10.1986 of the
Divisional Railway Manager, Hubli (DRM).

2. As on the date the DRM made his order as also on today
the applicant is working at Kolhapur District, State of
Maharashtra. The State of Maharashtra falls within the
territorial jurisdiction of the Additional Bench of Bombay.

.../-



3. Rule 6 of the Central Administrative Tribunals (Procedure) Rules 1985 (Rules) framed under the Act by Government, which is material, reads thus:

"6. Place of filing applications.— The application shall be filed by the applicant either with the Registrar of the additional Bench within whose jurisdiction the applicant is posted for the time being or with the Registrar of the Principal Bench."

Under this Rule, the applicant can file his application either before the Bombay Bench of the Tribunal or before the Principal Bench situated at New Delhi. On the language of this Rule, this Tribunal has no territorial jurisdiction to entertain this application and adjudicate the grievance of the applicant. As to which of the Benches the applicant should approach is a matter for him to decide. From this follows that this Bench has no alternative except to return the papers to the applicant for representation before the proper forum. We, therefore, direct the Registrar of this Bench to return the papers of this case along with the enclosed Postal Order towards the payment of fees to the applicant for representation before the proper Bench of the CAT.



sd/-

(K.S. Puttaswamy) 28/11
Vice-Chairman
28.11.1986

sd/-

(L.H.A. Rego) 28.11.1986
Member (AM)
28.11.1986

TRUE COPY
am

R. Day 19/2/86

SECTION OFFICE

CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

Date for Admission/JY
R.P.A.D.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

(IIInd Floor, Commercial Complex(CDA), Indiranagar,
Bangalore-38)

Application No. 923/186(F)

APPLICANT

Chidanand Nalakappa
Bajantri

To

1) Sri S. V. Sastri,
Advocate,
F-82, 2nd Main Road,
Gandhinagar
Bangalore 560009

VS.

RESPONDENTS

Secy, Mr. Railway's

2) Sri C.M. Bajantri,
Railway Outhouse,
Mysore Railway
Quarter,
Mysore

Section

Take notice that application above mentioned filed in this Tribunal under 19 of the Administrative Tribunals Act, 1985, on ~~26/3/87 (by post. Chidanand Bajantri)~~ and I.A.-I filed on ~~26/3/87~~ are posted for admission on ~~26/3/87~~. You are, therefore, directed to appear in person or through a duly authorised legal practitioner on the aforesaid date.

By order of the Registrar.

Dated: 27/3/87

~~AC~~ ~~26/3/87~~
(SECTION OFFICER)
(JDL.II)

GR

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA),
Indiranagar
Bangalore-560 038

No 1923/86(F)
(M.P 513/87)

27-05-1987

To

The Registrar,
Central Administrative Tribunal,
Principal Bench, Faridkot House,
Copernicus Marg,
New Delhi-110001

Sub : APPLICATION FILED IN THE PRINCIPAL BENCH
AT DELHI U/S 19 OF THE ACT. TRANSFER OF
RECORDS OF A.NO. M.P. 513/87 IN O.A.NO.
1923/86(F) OF BANGALORE BENCH.

TITLE OF THE CASE : CHIDANAND MALAKAPPA BAJANTRI

VS
UNION OF INDIA

Sir,

Please refer to your letter dated 21-05-1987.

It is hereby acknowledged the above cited letter
alongwith the documents.

Yours faithfully,

Section Officer,
(JUDICIAL - I)

O/C -

2/6/87